### NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

# **C. P. NO**. 2/45/2016 **CA. NO**.

# PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

# ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s. Haldor Topsoe International

# SECTION OF THE COMPANIES ACT: 2 (41)

<u>S.NO.</u>	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	LANJAY	PCJ-55	45 Robin .	82.1
	KM AN DELARI	- cP-61		pit

#### ORDER

The petitioner is a liaison office of a Denmark based Company viz M/s. Haldor Topsoe International A/S having its Registered/principal Office at Haldor Topsoe Alle 1, DK-2800 Kgs, Lyngby Denmark. Vide the present petition, the applicant seeks permission to follow the financial year w.e.f 1<sup>st</sup> January to 31<sup>st</sup> December in keeping with the financial year adopted by its parent Company M/s. Haldor Topsoe International A/S. This is required to streamline the preparation of the consolidated financial Statements of the parent company, with which the petitioner company is required to align.

Coniu, -....

7

2. The prayer of the petitioner company, being a liaison office of a company incorporated outside India, for adopting a different financial year vis-à-vis as mandated in Section 2(41) of the Companies Act, 2013 merits consideration and is permissible in the circumstances as stated above.

3. The Registrar of Companies, NCT of Delhi & Haryana within whose jurisdiction the registered office of the petitioner is situated was asked to submit a report. After due verification, they have submitted their no objection for acceptance of the petitioner's prayer.

4. Keeping in view the fact that the holding company follows the financial year from 1<sup>st</sup> January to 31<sup>st</sup> December, it would be just and expedient to grant the request made by the petitioner. Accordingly the petition is allowed and the prayer for treating the financial year from 1<sup>st</sup> January to 31<sup>st</sup> December is permitted.

5. Steps be taken to communicate the aforesaid order to the office of the RoC.

6. Petition stands disposed of.

0. 0

(Ina Malhotra) Member Judicial